

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**Civil Secretariat, Jammu**

Notification

Jammu, the 26<sup>th</sup> January, 2017

SRO 23 .- In exercise of the powers conferred by section 10 of the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960 (Act No. XIX of 1960), the Government hereby directs that in rule 7 of the Jammu and Kashmir State Legislature Members (Appointment of Personal Assistants) Rules 1988, as amended vide SRO 177 of 2007 dated 09-05-2007 read with SRO 334 of 2012 dated 12-10-2012, for the letters and figures "Rs. 6000/-" the letters and figures "Rs. 12000/-" shall be substituted".

This notification shall and shall always be deemed to have come into force with effect from 8<sup>th</sup> July, 2016.

By order of the Governor.

Sd/-  
(Ab. Majid Bhat)  
Secretary to Government,  
Department of Law, Justice and Parliamentary  
Affairs

Dated: 23-01-2017.

No: - LD (PAB) 2016/32-PAs.  
Copy to the:-

1. All Financial Commissioners/Principal Secretaries / Commissioners /Secretaries to Government.
2. Principal Secretary to Hon'ble Chief Minister.
3. Principal Secretary to Hon'ble Governor.
4. Accountant General, J&K Jammu/Srinagar.
5. Secretary, J&K Legislative Assembly/Council.
6. Officer on Special Duty/Special Assistant to the Hon'ble Minister/Minister of State \_\_\_\_\_.
7. Private Secretary to the Hon'ble Speaker, J&K Legislative Assembly.
8. Private Secretary to the Hon'ble Chairman, J&K Legislative Council.
9. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette. 150 copies may kindly be furnished to this Department immediately.
10. SRO Section (w.7.s.c).

(Muzaffar Ahmad Wani)  
Special Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

*26-01-2017*

*Muzaffar Ahmad Wani*  
*26/1/2017*